

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Excise Appeal No. 227 of 2012 – DB

(Arising out of OIA-CS/320-322/SURAT-II/2011 dated 21/12/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II)

Heena Synthetics Pvt Ltd

Block No. 140, Navapura,
Mota Borasara,
Surat, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-ii

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat- 395001

.....Respondent

WITH

- **Excise Appeal No. 228 of 2012 (Huma Synthetics Pvt Ltd)**
- **Excise Appeal No. 229 of 2012 (Shalimar Textiles Pvt Ltd)**
- **Excise Appeal No. 230 of 2012 (Irfan Ashraf Furniturewala)**
- **Excise Appeal No. 232 of 2012 (Maksood Haroon Aghadi)**
- **Excise Appeal No. 233 of 2012 (Munir Abdul Gaffar Aghadi)**
- **Excise Appeal No. 234 of 2012 (Javed Niyamul Haque)**
- **Excise Appeal No. 235 of 2012 (Tohid Ashraf Furniturewala)**

(Arising out of OIA-CS/320-322/SURAT-II/2011 dated 21/12/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II)

(Arising out of OIA-CS/320-322/SURAT-II/2011 dated 21/12/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II)

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(Arising out of OIA-CS/320-322/SURAT-II/2011 dated 21/12/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II)

APPEARANCE:

None Appeared

Shri Ajay Kumar Samota, Superintendent(AR),for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 11490-11497/2023

DATE OF HEARING/ DECISION: 10.07.2023

RAMESH NAIR

When the matters were called out, no one appeared on behalf of the appellants. From the record, it is observed that these appeals have come up for hearing on 14.12.2022, 13.01.2023, 07.03.2023, 10.04.2023, 08.06.2023 and on 10.07.2023. However no one appeared on any of the said dates, which shows that the appellants are not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**